

48

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD
O.A.No.487/99 Date of Order:22.2.2000

BETWEEN:

M.B.Somasundaram ..Applicant.

AND

1. The Union of India, rep. by its General Manager, S.C.Rly., Secunderabad.
2. Divisional Railway Manager(NG), S.C.Rly., Secunderabad.
3. Sr.Divisional Personnel Officer(BG), S.C.Rly., Secunderabad.
4. Director of Public Health, A.P.State, Hyderabad. ..Respondents.

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Counsel for the Applicant ..Mr.N.Raman

Counsel for the Respondents ..Mr.D.F.Paul

..Mr.V.V.Anil Kumar
(for State of A.P.)

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR: MEMBER(JUDL.)

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O R D E R

)(As per Hon'ble Shri B.S.Jai Parameshwar, Member(J))(

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Mr.N.Raman, learned counsel for the applicant and Mr.D.F.Paul, learned standing counsel for the respondents. None for State of A.P.

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2. The applicant herein was initially appointed as Health Inspector in the scale of pay of Rs.132-212 (AS) after having been selected by the Railway Service Commission.

3. The applicant retired from service as Chief Health Inspector w.e.f.31.1.92 after rendering service of about 30 years and 6 months.

4. The applicant submits that earlier to his joining ~~the~~ Railway Administration he had worked in the office of Director Medical and Health in the State of A.P. for a period of about 8 years from 27.8.53 to 14.8.61.

5. The applicant submitted a representation to the General Manager on 31.12.83 requesting to count the services rendered by him in the State of A.P. It is submitted that DRM, S.C.Railway, Secunderabad has also addressed a letter to the Director, Medical Services, Hyderabad seeking information. The Director by his letter dated 24.2.98 (A-II) directed the Regional Director Medical and Health Services to furnish the information sought by the DRM, Secunderabad. The applicant was informed that on receipt of the details from the State Government the matter ^{would} ~~will~~ be taken into consideration. The applicant appeared before the Pension Adalat and he was advised that his case will be examined within 60 days.

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6. The Regional Director of Medical and Health Services, Hyderabad addressed a letter dated 19.3.98 (A-12) informing that the applicant was appointed as Vaccinator as per DM&HS, Hyderabad and also the resignation tendered by him was accepted by the Director of Public Health, Hyderabad in his letter dated 14.8.61. Further the Director of Health, Hyderabad in his letter dated 30.4.98 (A-13) informed the D.R.M., Secunderabad that ^{however} no such files were available in his office.

7. The applicant has filed this OA to direct the R-2 to count 2 years 6 months and 17 days of short fall out of 8 years service rendered ^{by him} in State Government in order to allow the full pensionary benefits to the applicant for which is entitled ^{to}.

8. The respondents have filed a reply. They state that they have no objection to count the State Service of the applicant for pensionary benefits provided the applicant submits the required proof that he served in the State Government and that he applied for railway service through proper channel and that he refunded the gratuity etc. received from the State Government at the time of his resignation from State Service in terms of Rule 28 of the Railway Service (Pension) Rules 1993.

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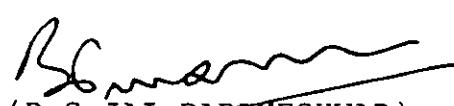
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9. The respondents also submit that they ask for^{ed} the details mentioned in sub para-(iii) of para-2 from the Director Medical and Health Service, A.P. But they have ^{not} received any reply, Even though R-4 vide letter dated 30.4.98 communicated to R-2 herein that the Regional Director Medical and Health Service, Hyderabad had no information available in his office. Hence the respondents expressed inability to process the case further.

10. In view of the above it is on the part of the applicant to get necessary details from the State Government authorities by approaching the Director Medical and Health Services, A.P. If the applicant supplies necessary details attested by the appropriate medical authority of the State GOvernment then the Railway ^{shall} ~~should~~ take immediate action as stated in para-5 of the reply.

ii. With the above direction, the OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)
Member (Judl.)

22.2.00

Dated : 22nd February, 2000

(Dictated in Open Court)


(R.RANGARAJAN)
Member (Admn.)

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